

OFFICE OF THE DISTRICT & SESSIONS JUDGE (SOUTH)
District Courts Complex, Saket, New Delhi

ORDER No. 54 /2015

In exercise of powers vested in the undersigned, the following District & Sessions Judge/Additional Sessions Judges are hereby authorized under Section 10 (3) of the Criminal Procedure Code, 1973 to dispose of bail/urgent applications pertaining to the Police Stations/Investigating Agencies of the South Police District/Sessions Division of Delhi as mentioned against their respective names, with effect from 01.11.2015 to 30.11.2015.

S.No.	Name of Judicial Officers (A)	Name of Police Stations & Investigating Agencies	Link Additional Sessions Judge (B)
1.	Ms. Anu Malhotra, District & Sessions Judge (South)	Special Task force of Delhi Police, C.A.W. Cell (South District), Ambedkar Nagar, Malviya Nagar, Mehrauli, Sangam Vihar and Hauz Khas	Sh. Manoj Kumar-I, ASJ-01 (South)
2.	Sh. Vimal Kumar Yadav, ASJ-02 (South)	Safdarjang Enclave, Neb Sarai, Saket, Metro Station Qutub Minar	Sh. Ajay Kumar Kuhar, Spl. Judge (NDPS), South
3.	Sh. Sandeep Yadav, ASJ-03 (South)	Special Cell, Fatehpur Beri, E.O.W. Cell (South) and Crime Branch (South)	Sh. Ajay Kumar Kuhar, Spl. Judge (NDPS), South

Note:-

1. Whenever any of the judicial officers mentioned in Column A given above is on leave or unavailable due to any reasons, the judicial officer whose name is mentioned in Column B against his/her name in the opposite column shall work as his/her link judicial officer. In the event of both the said judicial officers being on leave or unavailable, the judicial officer whose name is mentioned immediately below the name of the concerned judicial officer within the same column shall work as the next link judicial officer. In case, even the next link judicial officer mentioned immediately below the name of the concerned judicial officer is also similarly on leave or not available, the judicial officer whose name finds mentioned immediately below thereafter in the same column shall work as the next link judicial officer for such duration for such purposes and so on and so forth. The two judicial officers mentioned in the first horizontal line shall be deemed to be the judicial officers placed immediately below the two judicial officers mentioned in the last horizontal line for the above purposes.

(ANU MALHOTRA)
District & Sessions Judge (South)
Saket Courts Complex, New Delhi

No. Judl.II/F.102/South/Saket/2015/ 9534-9596.

New Delhi, Dated : 28/10/15

Copy forwarded for information & necessary action to:

1. The Registrar General, High Court of Delhi, New Delhi.
2. The District & Sessions Judge (H.Q.), Tis Hazari Courts, Delhi
3. The District & Sessions Judges, North-West, South-West, East, Shahdara, North-East, New Delhi, North, South-East, West Districts, Delhi/New Delhi.
4. The Officers concerned.
5. The Administrative Officer (Judicial)/Branch In-Charge, Administration Branch, Filing Section, Tis Hazari, Patiala House, Karkardooma, Rohini, Dwarka & Saket Courts, Delhi/New Delhi.
6. The Director, Directorate of Prosecution, Govt. of NCT of Delhi.
7. The Chief/In-Charge, Prosecutor, Tis Hazari, Patiala House, Karkardooma, Rohini, Dwarka & Saket Courts, Delhi/New Delhi.
8. The In-Charge, Facilitation Centre, Tis Hazari, Patiala House, Karkardooma, Rohini, Dwarka & Saket Courts, Delhi/New Delhi
9. The In-Charge, Lock-up, Tis Hazari, Patiala House, Karkardooma, Rohini, Dwarka & Saket Courts, Delhi/New Delhi.
10. The Secretary, Bar Association, Tis Hazari, Patiala House, Karkardooma, Rohini, Dwarka & Saket Courts, Delhi/New Delhi.
11. The Website Committee, Tis Hazari Court, Delhi.
12. Reader and Secretary to Ld. District & Sessions Judge (South)
13. Notice Board (through Care Taker).
14. Guard File.

(ANU MALHOTRA)
District & Sessions Judge (South)